

**SIKKIM**

**GOVERNMENT**

**GAZETTE**



**EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

**Gangtok**

**Friday 25th June, 2010**

**No. 289**

**GOVERNMENT OF SIKKIM  
DEPARTMENT OF PERSONNEL, ADMINISTRATIVE REFORMS & TRAINING, PUBLIC  
GRIEVANCES, CAREER OPTIONS & EMPLOYMENT SKILL DEVELOPMENT AND CHIEF  
MINISTER'S SELF EMPLOYMENT SCHEME  
GANGTOK**

**No.254/GEN/DOP**

**Dated :22/6/2010**

**NOTIFICATION**

WHEREAS the Hon'ble Supreme Court vide its order dated 4.5.2010 passed in Writ Petition Civil No. (C)1022 of 1989 in the matter of All India Judges Association and others versus Union of India and Others issued directions to the States to implement the Justice E. Padmanabhan Committee recommendations on revised pay, allowances, pension and other perquisites etc payable to Judicial Officers with effect from 1.1.2006;

AND WHEREAS the commission submitted the detailed report setting out new pay scales, allowances, pension and other perquisites etc payable to Judicial Officers and also laid down Master Pay Scales for determination of revised pay and increments etc. in the revised pay scale as on 1.1.2006;

AND WHEREAS the State Government had already given its approval for the implementation of the Justice E. Padmanabhan Committee Report as approved and ordered by the Hon'ble Supreme Court on pay scale, allowances, pension and other perquisites etc payable to the Judicial Officers.

NOW, THEREFORE, in exercise of the powers conferred by proviso to Article 309 of the Constitution of India the Governor of Sikkim, in consultation with the High Court of Sikkim, hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

- 1 (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2010;
- (2) They shall be deemed to have come into force on the 1<sup>st</sup> day of January, 2006.

2. In the Sikkim Judicial Service Rules, 1975, for the existing schedule, the following shall be substituted, namely;-

(1) The scale of pay of members of the service shall be as follows;-

Sl.No.	Designation	Existing scale of pay	Revised pay scale
1	Civil Judge (Junior Division) (entry level)	9000-250-10750-300-13150-350-14550	27700-770-33090-920-40450-1080-44770
2	Civil Judge (Jr. Division 1 <sup>st</sup> stage ACP scale)	10750-300-13150-350-14900	33090-920-40450-1080-45850
3	Civil Judge (Jr. Division 2 <sup>nd</sup> stage ACP scale)	12850-300-13150-350-15950-400-17550	39530-920-40450-1080-49090-1230-54010
4	Civil Judge (Sr. Division (entry level)	12850-300-13150-350-15950-400-17550	39530-920-40450-1080-49090-1230-54010
5	Civil Judge (Sr. Division 1 <sup>st</sup> stage ACP scale)	14200-350-15950-400-18350	43690-1080-49090-1230-56470
6	Civil Judge (Sr. Division 2 <sup>nd</sup> stage ACP scale)	16750-400-19150-450-20500	51550-1230-58930-1380-63070

- (2) In the case of a promoted officer, his pay in the aforesaid scale shall be fixed in accordance with the rules and instructions as applicable from time to time,
- (3) For the purpose of fixation and fitment of pay scale the master pay scale as approved by the Hon'ble Supreme Court shall be followed in so far as it is applicable to the above stated categories of Judicial Services;-
- (4) Other conditions and rules as prevailing shall continue as applicable or as may be modified from time to time.
- (5) Determination of revised pay for 1 to 44 stages of Master Pay Scale and increments in the revised pay scale as on 1.1.2006 shall be as under;-

Sl.No	Pay	EXISTING increment	Pay	PROPOSED Annual increment
1.	9,000	250	27,700	770
2.	9,250	250	28,470	770
3	9,500	250	29,240	770
4	9,750	250	30,010	770
5	10,000	250	30,780	770

6	10,250	250	31,550	770
7	10,500	250	32,320	770
8	10,750	300	33,090	920
9	11,050	300	34,010	920
10	11,350	300	34,930	920
11	11,650	300	35,850	920
12	11,950	300	36,770	920
13	12,250	300	37,690	920
14	12,550	300	38,610	920
15	12,850	300	39,530	920
16	13,150	350	40,450	1,080
17	13,500	350	41,530	1,080
18	13,850	350	42,610	1,080
19	14,200	350	43,690	1,080
20	14,550	350	44,770	1,080
21	14,900	350	45,850	1,080
22	15,250	350	46,930	1,080
23	15,600	350	48,010	1,080
24	15,950	400	49,090	1,230
25	16,350	400	50,320	1,230
26	16,750	400	51,550	1,230
27	17,150	400	52,780	1,230
28	17,550	400	54,010	1,230
29	17,950	400	55,240	1,230
30	18,350	400	56,470	1,230
31	18,750	400	57,700	1,230
32	19,150	450	58,930	1,380
33	19,600	450	60,310	1,380
34	20,050	450	61,690	1,380
35	20,500	450	63,070	1,380
36	20,950	450	64,450	1,380
37	21,400	450	65,830	1,380
38	21,850	500	67,210	1,540
39	22,350	500	68,750	1,540
40	22,850	500	70,290	1,540

41	23,350	500	71,830	1,540
42	23,850	500	73,370	1,540
43	24,350	500	74,910	1,540
44	24,850	-	76,450	-

Note -I As per the direction of the Hon'ble Supreme Court, 60% of the arrears are to be paid in cash, spread over two financial years and 40% to be deposited in the Provident Fund account forthwith in the respective accounts of the Judicial Officers:

Note - II In the event of any doubt the matter shall be resolved with reference to the report of the Justice E. Padmanabhan Committee Report.

**BY ORDER AND IN THE NAME OF GOVERNOR**

**KARMA GYATSO, IAS,  
ADDITIONAL CHIEF SECRETARY,  
DEPARTMENT OF PERSONNEL, ADMINISTRATIVE REFORMS  
& TRAINING, PUBLIC GRIEVANCES, CAREER OPTIONS  
& EMPLOYMENT SKILL DEVELOPMENT AND  
CHIEF MINISTER'S SELF EMPLOYMENT SCHEME**